continuance in force
CORY RESOLUTION SEEK-PROVAL OF CONTINUANCE

STATUTORY RESOLUTION SEEK-ING APPROVAL OF CONTINUANCE IN FORCE OF PRESIDENT'S PRO-CLAMATION UNDER ARTICLE 356 IN RELATION TO PUNJAR

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): Sir, I beg to move the following Resolutions:—

"That this House approves the continuance in force of the Proclamation issued by the President on the 11th May, 1987, under Article 356 of the Constitution, in relation to the State of Punjab for a further period of six months with effect from the 11th November, 1991."

Sir, as the House is aware, President's rule was promulgated in the State of Punjab on 11th May, 1987, on the recommendation of the Governor. The Legislative Assembly of the State which was initially kept under suspended animation was dissolved on 6th March, 1988. The Proclamation issued by the President under article 356(1) of the Constitution was approved by the Lok Sabha as well as the Rajya Sabha on 12th May, 1987.

As the law and order situation in the State continued to be disturbed, President's rule in Punjab has been further extended from time to time with the approval of both the Houses of Parliament. The present term of President's rule is due to expire on 10th November. 1991.

The issue of holding elections in Punjab was considered in April 1991, and it was decided that elections to the Legislative Assembly of Punjab be held along with the Lok Sabha polls. Accordingly, the Election Commission of India was requested to hold elections in Punjab. Elections to the Legislative Assembly of Punjab were scheduled to be held on 22nd

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June, 1991, along with the parliamentary elections. However, the Election Commission of India taking into account all relevant facts was satisfied that it was not possible to conduct free and fair poll on 22nd June 1991, on account of prevailing circumstances in the State of Punjab. Therefore, the Commission announced that the elections in Punjab would be held on 25th September, 1991, instead of 22nd June, 1991. The Election Notification regarding elections in Punjab has since been cancelled.

The law and order situation in Punjab continues to cause anxiety. in November, 1990, it has reached its nadir with 364 persons, including 67 policemen, killed by the terrorists. Thereafter, there was some improve ment though, as ever, there were fluctuations from month to month. In February, 1991 it reached its lowest point this year with 169 persons, including 44 policemen killed. In March, 1991, with the talk of elections in the air, the terrorists intensified their efforts to create more unsettled conditions in Punjab. The level of violence has been kept up since then. During the current year, till August 1991, 1799 persons, including 333 policemen, have been killed.

The terrorists are also shifting the areas of their operations as a result of the steps taken to secure the border against infiltration and intensified anti-terrorists operations in the border districts. The districts of Amritsar, Ferozepur and Gurdaspur were earlier affected. Extremists violence has now spread to Doaba and Malwa regions also.

The Punjab administration's respose to the situation in Punjab has been that as against 1321 terrorists killed and 1759 arrested during the year 1990, 1433 terrorists have been killed and 1485 have been arrested during the current year up to 31st August, 1991. A counter propaganda

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[Shri M. M. Jacob]

drive was launched and people's support was enlisted. In exposing the activities of terrorists and their sympathisers.

A new Governor has just taken over in Punjab and he has given his assessment of the situation. He has foreseen certain serious, almost insuperable, difficulties in organising elections shortly in view of the prevailing conditions.

The Governor has stated that the law and order situation in Puniah continues to be difficult and the level of violence is high. The number of killings by the terrorists is also at a high level. The security forces have, in the last month, been effectively meeting the challenge posed by top terrorists. However the fact remains that in this phase of offensive attriand high level of violence a very special and sustained effort is required to create such confidence in the minds of the people as would enable them to come out and cast their votes fearlessly.

The Governor has expressed the view that for holding elections in Punjab appropriate atmosphere will be necessary which should be reasonably free from coercion and terror. It will be necessary to build up a tempo of activities which may restore the confidence of the people. While coordinated action on many fronts will be necessary the central object is to have sufficient forces so that terrorist organisations may be effectively checkmated.

In view of the circumstances, the Governor has recommended extension of President's Rule in Punjab for a period of six months beyond 10th November, 1991.

Keeping in view the situation prevailing in the State and taking all

the relevant factors into consideration, it is proposed that the President's rule in Punjab may be continued for a further period of six months with effect from 11-11-1991. In view of this position I solicit the approval of this august House to the Resolution moved by me.

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SHRI MOHAMMED AFZAL alias MEEM AFZAL (Uttar Pradesh): *

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Please sit down. It will not go on record. I have not permitted you.

Now there are two amendments, one by Shri Satya Prakash Malaviya and one by Shri P. Upendra.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): मैं प्रस्ताव करता हूं कि:

''उक्त संकल्प में ''छहः माहः'' शब्दों के स्थान पर ''चालीस दिवस'' शब्द प्रति-स्थापित किया जाये।''

SHRI P. UPENDRA (Andhra Pradesh): Sir, I move—

"That in the said Resolution for the words 'six months', the words 'three months' be substituted."

The questions were proposed.

SHRI MOHAMMED AFZAL alias MEEM AFZAL *

THE VICE-CHAIRMAN (DR. NAGEN (SAIKIA): Now the Statutory Resolution and the two amendments moved are open for discussion. We have had enough discussion on Punjab yesterday for about four hours. So Members must be briefnow I call Mr. Sukomal Sen.

SHRI MOHAMMED AFZAL alias MEEM AFZAL: *

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Nothing will go

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on record if somebody speaks without the permission of the Chair, I have already called Mr. Sukomal Sen.

SHRI KRISHAN LAL SHARMA (Himachal Pradesh:): *

VICE-CHAIRMAN THE (DR NAGEN SAIKIA): When your turn comes you can speak and ask these questions at that time. I am not allowing anybody to speak at this moment. I have called only Mr. Sukomal Sen.

थी मोहन्मद ग्रफः,ल उर्फ मीम ग्रफजल : में प्रोटेस्ट ने बाक ग्राउट करता है।

ىثىرى محدافقنل عرون م ـ افضل : سي برولسط مين واكسا أؤط كرتابون .

(At this stage the hon. Member left the Chamber).

SHRI SUKOMAL SEN (West Bengal): Mr. Vice-Chairman, Home Minister has come out with a proposal for extending the President's rule in Punjab for six months more from 11-11-91. To us it is a very tragic incidence that repeatedly we are extending President's rule in Punjab. Since there is no solution in sight, I would agree. But I would like to point out that whatever might have been done by the previous Government, this Government after assuming for the last 2-1/2 months has, I am constrained to say, done practically nothing to sort out the problem Punjab. Not that it is not aware what is happening there. When they were in Opposition they criticised the Government for not doing anything effective in Punjab. But when they came to power, they have lost 2-1/2 months. Not only that. We have seen since the time elections were

declared in Punjab, till now twenty candidates, three for Lok Sabha and State Assembly, seventeen for the have been killed. Daily incidents killing are taking place; killing innocent people has become a routine affair. During the last 2-1/2 months there has been an escalation in the numbers of people being killed. And the Government cannot do anything about it. Not only killings. extortion οf money is large scale from the common man, from the innocent people. It has assumed menacing dimension. There is no estimate of how much money is being Maybe, it is in extorted. maybe it is in crores. Money is being extored. The people of are being harassed like anything. The people of Punjab are feeling greatly disgusted with the Central Government. Really they feel the Central Government in Delhi is showing apathy to the people of Punjab, to the problems of Punjab. The people of Punjab are in a state of anguish, in a state of agony. And I believe that President's rule cannot be an answer to this problem. There must be a democratic process. There must be an elected Government. There is no doubt about it. I would like to say that for that also atmosphere, some environment, to be created. What has the Government done in the last 2-1 2 months to create a peaceful atmosphere so that free and fair elections could be held there, whereby in a peaceful atmosphere people can go out and without fear, so that the terrorists are put in check? The Government has done nothing. Sir, the Government should take appropriate measures to stop the killing of innocent people and law and order in

State should be maintained so

people can vote with confidence. The

candidates who are contesting elec-

tions should also be given proper

security so that they are assured of

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^{*}Not recorded.

^{†[]} Transliteration in Arabic script,

[RAJYA SABHA] of Proc Art.

[Shri Sukomal Sen] their life and can contest the elec tions without any fear. In the last two months, the Government has not been able to do anything in this regard. If the candidates who are contesting the elections do not survive, I do not know how the elections could be held there at all. It is beyond my imagination. The Govern. ment should try to mitigate the anxiety and agony of the people Punjab and for this a political approach is very necessary. But unfor-, tunately. the present Government has done nothing so far. The Rajiv-Longowal accord seems to have been forgotten. Shri Longowal sacrificed his life for that and Shri Rajiv Gandhi sacrificed his life for other issues. The Government $seem_S$ have completely forgotten this Ac⊸ cord. What is the difficulty? . . can't the Chandigarh issue be settled? Why can't the water dispute and the territorial dispute be settled? I would like the Home Minister to let ... us know as to the problems , they are facing in settling these issues. The water dispute could be referred to a Tribunal so as to arrive at a solution. V. P. Singh's Government had set up an Inter-State Council. This Government has done nothing so far. There should be a favour-, able political atmosphere to elections in Punjab. Everyone knows that the Chandigarh issue is a pending one. $\mathbf{T}_{\mathbf{he}}$ demand that . Chandigarh should be transferred to Punjab and Haryana should be provided with money to build its own capital is a long pending case. Why is the Government not coming for ward to settle it? I would like say that the Akali Dal is also divided. Some of them have joined the termists and some of them are still moderate. In the recently-held Pant-. hic meeting both the parties, i.e., the extremists and the moderates decided to boycott the polls. But the Gov-

ernment should come forward and try

to pursuade them. It should try

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win over the moderates and see tha a political dialogue could be started in Punjab. A favourable atmosphere for clections in Punjak should be created. It should ensur free and fair elections in that State The Government has not so far de clared any firm date for holding elections in Punjab. The Governmen should come out with a firm date. So tha far the Government has said President's rule will be extended in that State for only six months. But the Government should come ou with a firm date so that the people of thi of Punjab and the people country are assured that there would be elections in Punjab and that President's rule would not be furthe extended The Government should give some assurance to the people of Punjab that it is serious; otherwise there would be a lurking fear among the people about the intentions О the Government in starting the de-State. My mocratic process in the party has no objection to the exten sion of President's rule by anothe six months. But ,at the same time th Government should try to brin about a political solution. It should see that the law and order situation is improved and the lives of the candi election dates who are contesting are protected so that free and fai elections are ensured. The people o Punjab should feel that the Govern ment in Delhi is sympathetic to their problem. The sentiments of the pec ple of Punjab should be respected The Government should give an as surance that it will not extend Presi dent's rule. It should come out with a firm date; otherwise it will not b fruitful. Without declaring the date for holding elections, it would only lead to further confusion and apprehension in the minds of the pec ple of Punjab. I once again repea that firm dates should be declared a early as possible for holding election in Punjab.

्श्री हरवेन्द्र सिंह हंसपाल (पंजाब) : वाइस चेयरमैन साहब, पिछली दो सरकारें जब

इस सदन के अदर पंजाब में प्रेसीडेंट रूल के सबंध में अमेंडमेंट लाई थीं तो बडे स्पष्ट मब्दों मे यह कहा गया का इसके बाद हम दोधारा इस हाउस में पंजाब मे प्रेसीडेंड रूल के लिए नहीं क्राएंगे । वी० पी० सिंह गवर्नमेंट ने भी यही कहा था ग्रीर चन्द्रशेखर गवर्ननेंट ने भी यही कहा था और होम मिनिस्टर मि० एस० बी० चन्हाण साहब से जब मेरी निजी तौर पर बात हुई ते। अका भी यही मत था, जनका भी यही कहना था कि प्रेसीडेंट रूज के एक्सटेंशन के लिए वह हाउन में नहीं ग्राएंगे। लेकिन पता नहीं नग पालिटिकल मजब्री हुई कि फिर इसके लिए आना पड़ा। मैं टह मानता हूं कि हमारी कांग्रेस की सरकार इस बक्त मायनीरिटी मे है। तो कोईन कोई पालिटिकल मजबूरी हुई है जिसकी वजह से होम मिनिस्टर साहत्र को अपने लफ्ज बापिस लेते पडे ग्रीर भ्राज सदन के ग्रंदर एक्सटेंशन के लिए ग्राना पड़ा।

It is a fact. Nobody can deny it, neither Mr. Upendra nor for that matter anybody from this side. As a disciplined soldier of my party, में इनको सपोर्ट करूंगा, लेकिन मैं इनसे सहमत नहीं हूं। पंजाब के ग्रंदर जितनी जल्दी से जल्दी इलेक्शन करवाए जाते उतना ग्रन्छा होता । कल भी मैंते थोडे से शब्दों में कहा था कि पंजाब के ग्रंदर हालात सिर्फ गंभीर नहीं हैं, भयंकर हैं। उन हालात को हम प्रेसीडेंट रूल को एक्सटेंड करके ठीक नहीं कर सकते । ऋपनी बात को भीर भागे बहाने से पहले मैं जैकब साहब से यह रिक्वेस्ट करूंगा कि ग्राप छ: महींने का एक्तटेंशन ले रहे हैं, मगर मेरी पर्सनल राष्ट्र में ग्राप 11 नवंबर से पहले पहले इलेक्शन करवा सकते हैं। सभी ट इम बाकी है, लेकिन जैसा कि मैंने कहा कोई पालिटिकल मजबुरी हुई है । जैकब साहुब, मैं इप बात से सहमत नहीं हं कि ब्रागले 6 महाने में ब्राप वहां की स्चिए-शन इतनी इंप्रुट कर लेंगे कि इलेक्शंस हो सकें। यह तजुरबे पिछले दस साल सें हो रहे हैं, लेकिन जैमे कहा जाता है कि, "ज्यों ज्यों दबा की मर्ज बढता गया".

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गही हालत हो रही है। एह मैं बिल्क्ल मानने के लिए तैयार नहीं हं कि श्रापने गवर्नर साहब को बदल दिया, अभी जे। नए गुबर्नर सरेन्द्र नाथ साहब गए हैं, जनके हाथ में कोई जादू का चिरार है कि वह लगाएंगे ग्रोर हालात सुधर जाएंगे। हालात सुधरने के कोई चांसेस नहीं हैं। श्रमर श्राप या पूरे सदन में या कहीं पर भी कोई इस बात को समझता हो कि हालात सधारे जा सकते हैं, तो मैं यह कहरा कि वह 4-6 हफ्ते पंजाब के अंदर जाकर रहे ग्रौर फिर ग्राकर स्टेटलेंट दे। गुरुदास प्रthat is the closest point from Delhi or from this side of Punjab. राजपुर में जाकर पहले विदाख्ट प्रोटेक्शन। चार हफ्ते नहीं, कोई एक हफ्ता रहे और फिर यहां आंकर कह दें कि वहां है लात सुधारे जा सकते हैं तो जो जुर्माना होगा, वह मैं भगत्गा।

वाइस चैग्रसन साहब, वहां हम लोग जाते है, कांग्रेस पार्टी एक ऐसी पार्टी है जं लागों में जाती है। बी, जे. पी. भी एक हद तक जाती है, सी. पी. आई. और ली. पी. एम. के लोग भी जाते हैं, लेकिन कैसे जाते हैं? जहां कही बोलना होता है तो छतों पर स्टैनगन बाले खड़े होते हैं, साइड में एस. एल. आर. बाले खड़े होते हैं आई. हम कहते हैं कि, "लोगों घबराजों मत, हम मिलिटेसी का मुकाबला करेंगे। हम आपके साथ हैं।" हम बहां लैक्चर सुनने वालों में से कइयों को मार दिण जाता है। This is the situation on the ground.

इन बातों को ध्यान में रखते हुए में सरकार से विनध्य अर्ज करता हूं कि जितनी जल्दी-स-जल्दी वहां इलेक्णन हो सकें, करवा दीजिए। इस एक्सटेंगन के मामले में सबसे बड़ी गलती तो चंद्रशेखर सरकार ने करी कि पिछली दफा जब कांस्टीट्रयूशन अमेंडमेंट आया तो उनसे कहा गया था कि 6 महीने के लिए एक्सटेंगन लीजिए, लेकिन आपने एक साल

[श्री हरवेन्द्र सिंह हं सपाल]

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के लिए करवालिया। श्रगर छः महीने का हम्रा होता तो हमारी सरकार के पास मजबरी होती कि 11 नशंबर से पहले-पहले इलेक्शन करवाती । श्रगर श्राज इस रिजोल्यशन के साथ हम पंजाब में प्रेसी-डेंट रूल 6 महीने के लिए एक्सटेंड कर सकते हैं, तो यह गलती इस सरकार की नहीं है। पंजाब में क्या हो रहा है, मैं एक-दो मिसाल देता हूं। भटिडा शहर में एक फेमिली के पास एक किराएदार भ्राए । किराएदार ने श्राकर श्रपना ग्राइ-डेंटिटी-कार्ड दिखाया कि मैं पंजाब इलें-क्टिसिटी बोर्ड में काम करता हूं ऋौर हम मियां-बीवी को एक कमरा किराए के लिए चाहिए । कमरा उन्हें कि**ाए पर** दे दिया गया । कुछ दिनों के बाद पुलिस ने यह डिटेक्ट किया कि ये लोग तो मिलिटेंट हैं तो उस ग्रादमी को पकड़ा ग्रौर पकडकर जब थाने में लेजा रहे थे तो उसने साइनाइड की गोली खाली। उसके बाद जब बीवी को पता चला ग्रौर पूलिस पकड़ने गई तो बीबी ने पकडे जाने से पहले ही साइनाइड खा लिया **ग्र**ार मर गई । यह बात सही है, कंफर्म है कि वे टेरारिस्ट थे, पंजाब इके क्टिसिटी में मलाजिम नहीं थे। इतनी बात तो ठीक हो गई, लेकिन ब⊦त इससे आगे चलती है। ग्रब उस मकान मालिक का क्या कसर था ? पुलिस उसको खोज रही है क्रीरवहलापता हो गए हैं। उनके लापता होने के बाद दूसरे गांव में उनके रिक्तेदारों को पुलिस तंग कर रही है। **इस**ते क्या होता है ? क्या इससे लोगों में सरकार के प्रति विश्वास होता है?

दूसरी मिसाल, रात को टेरारिस्ट माते हैं, 12 बजे, 1 बजे, 2 बजे एक घर में श्रौर उस फेमिली को कहते हैं कि हमें दूध पिलाग्रो, खाना खिलाग्रो। घर वाले उनको खाना बनाकर खिलाते हैं **ग्रीर वे** चले जाते हैं रात में ही । घर बाले सोचते हैं कि चलो, बच गए, खाना खिलाकर बच गए । इससे उन्होंने न हमसे कुछ मांगा, न हमारी औरतों

को बेइज्जत किया और न हमें सारा फिर सुख से सी जाते हैं। लेकिन, सुबह पूलिस ब्रा जाती है कि रात को आपने चर में टेरारिस्ट श्राए थे। घर वाले कहते हैं--हमारे यहांतो कोई टेरारिस्ट नहीं ग्राए। यह सोचते हैं कि पुलिस के क्या पता, अगर पता होता तो पुलिस रात को ही श्रा जाती । ेकिन, पुलिस सबह भ्राकर कहती है कि भ्रापके थहाँ रात[ँ]को टेरारिस्ट आए थे। घर वाें कहते हैं...-नहीं आए थे। पुलिस कहती है--उन्होंने श्रापके यहां खाना खाया था । वह कहते हैं⊸-हमने तो खाना नहीं खिलाया । पुलिस बारे बतलाते हैं कि रात को पहले उन्होंने दूध पिया, फिर दाल और सब्जी के साथ रोटी खाई, फिर मीठा भी खाया पुलिस को यह इत्तलातो है कि रात को खाने में वया हुआ, ेकिन पुलिस उस वक्त नहीं आएगी जब ने वहां पर बैटे हुए थे। अब लोग क्या करें? पजाब के जोगों की हालत इतनी तरस योग्थ है कि एक तरफ उनको पुलिस तंग करती है, दूसरी तरफ मिलिटेण्ट तंग करते हैं झौर तीसरी तरफ एंटी-सोशल एलीमेंटस तग करते हैं । श्राखिर, पंजाब के लोगों से हम क्या चाहते हैं?

थहां सरकार वहती है कि हसको एक्सटेंशन दे दीजए, हम यहां पर पहले तो कहते थे कंजीनियल ग्रीर कंडयसिव एटमोसफियर बनाएंगे ग्रौर ग्राज जे्कब साहब ने कहा कि एप्रोपिएट एटमोसिफियर फोर दा इत्वेशन कराएंगे । एप्रोप्रिएट इेंब्शन सरकार क्या कराएगी ? पिछली चार सरकारें जा चुकी हैं ग्रीर बोर्डर के ऊपर फन्सिंग नहीं हो सका । क्या आज की सरकार यह बताने की कोशिश करेगी कि कितनी फेन्सिंग आज तक हो गई है। थह कहा जाता है कि यहां पाकिस्तान से टेरारिस्ट श्राते हैं, पाकिस्तान से इम्यनिशन आता है, पाकिस्तान से हथिया प्राता है तो भाई, या तो पाकिस्तान से बात करिए था फिर श्राप कहो कि हम फेन्स लगाएँगै(व्यवधान)...फोन्सन्या वहां की फोन्सिंग की बात हो रही है।... (व्यवधान) ... राजीव जी की सरकार

of the President's Proctamation under Art. 356 in relation to Puniab

में यह काम शुरू हुन्ना। यैने एक क्वेश्चन कियां था तो मुझे याद ग्रारहा है कि उस वक्त चिदम्बरम साहब ने यह जवाब दिया था कि 120 किलोमीटर में लग गई है या लगते वाली है। वी. पी. सिंह सरकार ने भी यही कहा । चन्द्रशेखर सरकार ने भी यही कहा । स्राज फिर यही प्रश्न हमारे सामने हैं कि क्या यह फेन्स लगने में या फेन्सिंग लगने में दस-पन्द्रह-बीस सप्त चाहिए ? क्यों नहीं वहां पर बहर-फुटिंग के ऊपर काम करके फेंन्सिंग लगवाते । ग्रगर फेंन्सिंग से टेरास्स्ट इक सकते हैं तो क्यों नहीं उनको रोक दिया जाता । कौनती ऐसी मुसीबत है कि यह काम नहीं हो सकता ?

फिर, कहा जाता है कि हम वहां के हालात सुधारना चाहते हैं । हालात इस तरह से बिल्कुल नहीं सुधर सकते, जेकब साहब । श्राप फोर्स वहाँ भेजते हैं, जैसा भ्रापने कहा । ग्राप वहां पर इलेक्शन करवा दीजिए ग्रीर जो सरकार ग्राए उसको वहा बनने दीजिए । जो नेच्रल लीडरशिय भने अकालियों के आए या जो नेचुरली इिक्टेड होकर नचुरल प्रोसेस से वहां पर ग्रा जाते है, उनको सरकार बनाने दीजिए । मैं इस बात से बिल्कुल सहमत नहीं हूं कि वहां पर ग्रगर मिलि-टैन्ट्स की यालड़कों की सरकार श्रा जाएगी तो वे वहां पर खालिस्तान का रेजोल्यन पास कर देंगे । हमारे पास बहुत रेमेडीज हैं । इस वक्त यह सब्जेक्ट नहीं है कि वहां पर हमारे पास क्या-क्या रेमेडीज हैं, इसलिए ज्यादा नहीं कहुगा । हमारे पास बहुत रेमेडीज हैं, हमारे पास ्रेटेर्लाओंन्स है, हम हाउस को डिजोल्य कर सक्तते हैं । सेंट्ल गवर्नमेंट बहुत पाव∢फुल है, कुछ भी कर

सकती है। एक रेजोलूशन 1.00 P.M. करके वहां देश के ट्रेकड़े अलग कर लेंगे, ऐसा कभी नहीं हो सकता। यह कोई पार्टी सोचे--कांग्रेस सोच ले या बी. जे. पी. सोच हे या कोई ग्रौर सोच ले कि जब हम जीतेंगे, तभी हम वहां पर इलैक्शन कराएंगे, यह गलतफहमी है, वहां पर इलैक्शन होने चाहिए । हमारी पार्टी के ऊपर एक इल्जाम है ग्रीर वह इल्जाम भी तभी हम धो सकेंगे जब हम वहां पर इलैंक्शन कराएगे । वह इल्जोम यह है, जैकब साहब, कि हमारी पार्टी, कांग्रेस पार्टी पंजाब में इलैंक्शन नहीं होने देती, ग्रगर कोई करवाता है तो उसमें हम हकावट डालते हैं। यह इम्प्रेशन गलत है लेकिन यह इम्प्रेशन तभी हटेगा जब हम वहां पर इलैक्शन कराएंगे । मैं इस बात ने सहमत नहीं हूं, अपोजीशत ने जैसा कहा कि this House, or for that matter the Government, is not competent to announce the dates of the elections. वह तो भ्राने भ्रापको इंडिकेट कर सकते हैं हालात के मृताबिक ग्रौर जो चीफ इलेक्शन कमिश्नर है, वही ग्रनाउंस कर सकता है। लेकिन जितनी जल्दी से जल्दी ब्राप अनाउस क**र**ें. बही ठीक रहेगा।

मैं एक-दो छोटी-छोटी बातें ग्रीर करके श्रुपनी बात खत्म करूंगा । मुझे मालूम नहीं कि ब्राज बी. जे. पी. की तरफ से कौन बोल रहे हैं लेकिन बी. जे पी. का स्टेंड भी पंजाब पर, माथुर साहब, श्रापकी तरफ ध्यान दें, सुषमा स्वराज जी भी बैठी हैं, बी. जे. पी. बुरा न माने, मैं इल्जाम नहीं लगा रहा हूँ, तेकिन श्रापका हमेशा डबल स्टेंटर्ड रहा है पंजाब के मामल में । जो ग्रापके पंजाब के लोग हैं, वे एक बात करते हैं ग्रौर दिल्ली वाले जो उनकी सेंट्रल लीडरशिप है, दूसरी बात करते हैं । सै उदाहरण दे सकता हूं, लेकिन इस वक्त उसकी जरूरत नहीं है ।

श्रीजगदीसप्रसाद माथुर (उत्तरप्रदेश)ः यह स्थिति कांग्रेस की जरूर हैं।

श्री हरवेन्द्र सिंह हंसपाल: मैं इस बहस में इस समय नहीं जाना चाहता, लेकिन इतना जरूर कहना चाहता हूं कि जैसे द्राप कल शाम तक पंजाब में इ**लैंक्शन** के हक में थे, ग्राप उसी तरह से पंजाब में जल्दी इलीक्शन कराने के हक में भव भी रहिए।

[श्री हरवेन्द्र सिंह हंसपाल]

श्रीमती सुबना स्वराज (हरियाणा) : श्रापको शक है ?

श्री हरवेद्द सिंह हंसपाल : मुझे शक है कि पिछले इनैक्शन भ्रनाउंस होने से पहले तक श्रापका लगातार यह स्टेंड रहा कि पंजाब में इलेक्शन नहीं होने चाहिए, वहां इलै-क्शन होने के हालात नहीं हैं । श्राप क्यों इस हक में हुए, इस डिटेल में मैं इस वक्त जाना नहीं चाहता ।

श्री जगदीश प्रशाद माथुर : इसलिए हक में हुए कि एक बार घोषित कर दियातो पीर्छ जाना गलत है। वहां के लोगों को यह संदेह होगा कि हमको डेमोकेटिक राइट नहीं देना चाहते । वहां के, खास तौर से सिख समुदाय में यह भावना आये कि हमको राजनीतिक ऋधिकार नहीं दे रहे, हम यह नहीं जाहते । श्रगर घोषित न किया होता तो बात अलग थी, लेकिन घोषित हो गया तो वापिस जाना ही नहीं चाहिए। हमारा यही स्टेंड था ग्रीर अब भी है कि चुनाव होने चाहिए।

थी हरवेन्द्र सिंह हंसपाल : मैं यही चाहता हं कि अभिका यही स्टेंड होना चाहिए ग्रब भी कि पंजाब में जितनी जल्दी से जल्दी चुनाव हो सकें, कराए जाने चाहिए ।

श्रीमती सुषमा स्वराज हमारे स्टेंड के बारे में कोई संदेह नहीं होना चाहिए। कल बहुत केटागारिकल टर्म में शर्मा जी ने यह बात कही है । बार-बार हमारे यहां से यह बात ग्रा रही है। हमारे यहां कोई संदेह नहीं है । हसपाल जी, अपने उधर के लोगों को समझात्रो ग्रौर अभी चनाव करात्री, वहां 40 दिन में चनाव करास्रो, हम तैयार हैं।

श्री हरवे इ सिंह हंसपाल जितनी बाते मैंने अब से पहले कही, वह इधर के लिए कही । लेकिन यह खुशी की बात है कि ब्राप कन्फर्मकर रहे हैं कि . . . (व्यवधान) . . .

Art. 356 in relation to Punjab श्रीमती स्वया स्वराजः हमारे लिए .

न्नाप संदेह न क**िए ।...(व्यवधान)** सौ फीसदी इस सदन के पटल पर, कोई संदेह मत रखें, उधर समझाएं।

श्रीहरवेन्द्र सिंह हंसपाल : ठीक है। Thank you, very much मुझे बहुत खुशी है।...(व्यवधान)...

जैकव साहब, पंजाब सरकार ने बहत भ्रच्छे काम किए, पंजाब एडमिनिस्ट्रेशन ने बहत काम किए पंजाब के ग्रंदर । उनको मजब्रो है कि टेरेरिज्म के साथ टक्कर तेने के लिए उनको बहुत काम करने पड़ते हैं, उनमें से कुछ सहाँ होते हैं, कुछ गलत भी होते हैं । एक बहुत **बड़ी** गत्रती पिछले गवर्नर साहब ने की श्रीर उस गलती को अब बाले गवर्नर साहब रिपीट कर रहे हैं। मैं आपके ध्यान में लाना चाहता हूं कि इससे हम एनलाइनेट होते हैं, लोग उसे अञ्जानहीं समझते हैं, लोग उससे हमसे दूर जाते हैं, वह गलती यह है कि पंजाब के ग्रंदर खास तौर से एक-दो श्रखबारों के ऊपर इस तरह से पाबन्दी लगाई जा रही है, न तो उसको सेंसरशिप कहा जाता है, या तो सेंसरिश्य हो जाए तो people will admit and accept it उसको सेंसरशिय तो जा सके । यातो सेंसरिशय हो जाये । ेकिन रात के 12 बजे कोई जिन्**यर** श्राफिसर एडमिनिस्ट्रेशन में से या पुलिस के छोटे श्राफिसर जाकर ग्रखबारों को या तो कहते हैं कि फलाखबर निकाल दो या इतने पैसे दे दो, वरना आपकी इतनी कापियां कल जब्त कर ली जायेंगी। छपी छपायी एक लाख चारहजार कापियां ज≆तकर ली गयीं।

[उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) पीठासीन हये]

खास तौर से 'ग्रजीत' की कुछ श्रौर 'हिंदूस्तान टाईम्स' की कापियां वहां जब्त की गयीं । इस तरह से प्रेस सेंसरशिप करने से 'ब्रजीत' को उसका नुकसान होने के बजाय यह फायदा हुन्रा कि जैसे किसी फिल्म को "ए" कर दिया जाये यानी

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एडल्ट कर दिया जाये तो उसको देखने बाह, चाहने बाल ज्यादा हो जाते हैं। किसी किताब को बैन कर दिया जाये तो जिसको न भी पढ़नी हो वह उसको पढ़ना शर कर देता है। ग्राज 'ग्रजीत की जो पब्लिकेशन एक लाख होती थी स्रव दो लाख होनी शुरू हो गयी है और जिसके लिये उनको रोका जाता है कि पंजाब बंद न हो, उसमें पंजाब बंद की खबर ऋपती हैं । पंजाब बंद उस क्षरह से हो जाता है कि मार्केट के ग्रंदर वह मिलिटेंटम इश्तहार हाथ से लिखकर एक दकान पर लगा देते हैं श्रीर सारा बाजार बंद हो जाता है और कुछ करने की जरूरत नहीं पड़ती, श्रखबार पढ़ने की जरूरत नहीं पड़ती । इतितये श्रापके थू मैं पंजाब के ंश्रपील करना गवर्नर साहब को यह चाहंगा कि इस तरह से प्रेस के ऊपर मेंसरिशय द्वत-बांटेड न लगायें । श्रगर लगानी है तो रेग्यलर लगर्ये । उसके नुकसान यह होता है कि गवर्नर साहब तो जायेंगे नहीं, न डी. सी. जाता है। जनियर श्राफिसर जाकर प्रेस वालों को तंग करते हैं । इसते हमारे प्रति लोगों के ग्रदर दुर्भविना पैदा होती है । भैं चाहंगा कि उनको यह कन्बे कर दिया जाये ग्रौर वे ऐसा न करें।

एक छोटी सी अमेंडमेंट मैं यह करना चाहंगा, अगर आप उसको ठीक समझें. कि जब भी इतेक्शन एनाउंस करने हों तो कोई ऐसी अमेंडमेंट अगर सरकार ला सके कि केम्पेन पीरियड को छोटा कर दिया जाये, ताकि लोग 20-25 दिन के लिये एक्सपोज न हों वहां पर मिलिटेंट के लिये। ग्राज क्या करना पडता है ? होता क्या है कि केंडीडेट के साथ पुलिस लगानी पड़ती है, फोर्स लगानी पड़ती है. उसको सिक्योरिट देनी पड़ती है ।..., (व्यवधान)

ग्रार पी एफ के ग्रमें डमेट के लिये रिजोत्युशन मे आ नहीं सकेगा । मेरा एक तुझाव है कि भगर सरकार इस मीरिंगड को रिडयूज करके 10 दिन, एक हुरा। भी कर दिया जाये तो फिर कोई

जरूरत नहीं है कि हम बहुत लम्बा टाईम दें वहां पर 20-22 दिन का, जिसकी जरूरत नहीं है। इन्हीं शब्दों के साथ, एक बार फिर यह कहना चाहना कि जितनी जल्दी से जल्दी श्राप वहां ५र इलेक्सा करवां सकें वह बहत खुशी कीं बात होगी। मैं मानता हूं कि सरकार की मजबरी है, सरकार डेट एनाउस नहीं कर सकती है। जैशा मैने पहले वहा कि सरकार काणी दें नहीं है, यह तो चीफ इलेक्सन कमिश्तर करेंगे। लेकिन ग्राप गहं बिल्कुल देखिये कि 11 मई तक टा 10 मई तक ग्रापने ग्राज एक्तटेंशन ले लीहै तो अप्रेल में जाकर सोचना शाह कर दीक इलें≄क्षन करबा दिये जाय, ऐसान हो ।. होम मिनिस्टर और अप सोचिये, इससे पहले कि जितनी जल्दी से जल्दी पंजाब के अंदर इलेक्शन करवा लें या बहकरबाय र जायें। ग्रगर भावकी पोलिटिकल मज्बरी भी है, तब भी उनको सोल्ब करिये ग्रीर इलेक्सेन जल्दी से जल्दी करवाइये । नहीं तो यह धब्बा कि हम डमोक्रेटिक प्रोसेस को पजाब के ग्रंदर ब्लोक कर रहे हैं. यह धुल नहीं पायेना । इन्हीं झड़दों के साथ मै रिजोल्युशन का समर्थन करता है।

श्री रामदास अग्रवाल (राजस्थान) । महोदय, में अपनी बात प्रारम्भ करू इससे पहले एक शर अपने सामने रखना चहिता है:

"श्राज हर फ्ल से बारूद की बुद्राती है, जैसे गंधक को जलाया हो गुलिस्ता म ।"

एक माननीय सदस्यः यह बेकल साहद का शेरहै।

श्री रामधास अग्रवाल: कोई बात नहीं, मैं सम्मान एवं इज्जलपूर्वक उनका यह शेष पढ़रहाहू, पढ़चकाहूं। महोदय, ग्राज पजाब जल रहा है।

मयोदय, पंजाब जल रहा है। गंजाब की भूमि मे जो उर्वरता थी, ग्राज वह हमारे भाइयों के खुन से सिचित हो रही

of the President's Proclamation under continuance in force Art. 356 in relation to Punjab

(श्रीरामदास अग्रवाल)

है। श्राज पजाब की नदियों में निरीह व्यक्तियों के खन का रंग दिखाई देता है। वह पजात जिल पर हमको गौरव था, वह पजाब जिसने इस देश की रक्षा सदयों तक की थी, श्राज उसी पंजाब में हमारे पजाबी भाई किस प्रकार की परिस्थिति से फंस गए हैं, जब इपका वणन करने को मन होता है तो मैं हमारे देश के पजाब के महान सपूत गुरु गोविद सिंह जी को गांद करना चाहता है।

मयोदय, जिस समय गुरु गोविद पिह पंजाब मे थे ग्रौर जिस समग्र उनके चार-चार पुत्रों को दीक्षार भें चुन दिला गला था. उस समय उस महान सपुट ने एक कविता की रकित कही थी। उन्होंने कहा था कि.- -

"विता वारियां दे लाल चारे बारे है हिंदू तेरी शान बदले''

लेकिन गरु गोविंद सिंह का बिल्यान, बंदा बैरागी का बलिदान श्राज पंजाब से भाला दिया गया है। यह राजनीत का खेल ग्राज पंजाब को इं. भागवह स्थिति नें ले धारा है। धाज धांत⊹बाद की पकड़ मे न केवल पंजाब है बल्कि कश्मीर भी उसकी पकड़ सें है। कश्मीर की वे घटिया, शांतिकी वादियां स्राजबद्दककी गोलियों की दनदनाती स्रायन्त सन रही हैं। क्राज श्रासाम भी जल रहा है। श्रासाम में सेना चली गई है। हमने इस श्रातकबाद के नाम पर देश के दो प्रधानमंत्री खो दिए हैं। श्रीमती इंदिरा गांधी भी त्रातंकवाद की शिकार हुई ग्रीर श्री राजीव गांधी दक्षिण में पनप रहे न्नातकवाद के शिकार हुए। सकड़ों नर-नारी हर रोज मर रहे हैं। निरीह श्रादमी परमात्मा को प्राप्त हो रहे हैं। श्राखिर यह सब खेल कब तक चलेगा?

मैं मेरे सांसद महान्भाव बंबुग्रों हो ग्रह निवेदन करना चाहता हो कि आज मतभेद का समय नहीं है, धाज मतै य की

भावश्यकता है। भाज पार्टी के दर्शन की ग्रावश्यकता नहीं है, ग्रांज भारतमाता के दर्शन करने की भावश्यकतः है। अ।ज समची भारतमाता को एक देखने ग्रावश्यक्ता है। देश की एकता अखंडता ग्राव दांब पर लगी हुई है। इअलिए मैं सभी महानभावों से निवेदन करना चाहत है कि आज हैने पार्टी की लक्ष्मण रेखाओं से बाहर आकर यह ग्रंद ज लगाने की ग्रावश्यकता है कि आखिर इप ग्रातं ज्वाद को सभारत कैसे किया जाएगा । मान्यवर, यह खेल पंजाब से कई दिनों से, कई महीतों से, कई वर्ष से चल रहा है लेकिन अफसोत इन वात का होता है कि चाहे केन्द्र में कोई भी सरकार रहीं हो, च है कांग्रेस की सरकार ही हो, चाहै विश्वतायप्रताप की स्कार रही हो चाहे र जीव गांधी की सरकार रही, हो चाहे चद्रशेखर की सरकार रही हो, किसी ने भी समाधान के लिए उचित कदम नहीं उठाए। लोग मरते जा रहे हैं. परिणामस्बरूप ख्न बहता जा रहा है।

भै बड़ी नगता के साथ निवदन करना चाहता हूं कि हम पंताब की रामस्या के समाधान के लिए राजनीति को दूर रखकर क्रागेक्राएं। पंजाब मे जब चुनाब की घोषणा सरकार ने कर दी थी, जब घोषणा हो चुकी थी तो भारतीय जनता पार्टी ने कहा कि ठीक है, चुनाब हो जाने लेकिन हुँ अफसीस है, अभी हतपाल जी ने कहा कि भारतीय जनता पार्टी डबल स्टेंडर्ड काम मे लें रही श्रदने चनावों मे भाग क्यों नहीं लि*ता* ? ब्रापकी पार्टी ने यह फैजला क्यों किया कि आप चुनाव में भाग नहीं लेंगे ? भारतीय जनता धार्टी ने उस समय भी कहा था कि चनाव में सब पार्टियों को मिलकर भाग लेवा चाहिए जिससे कि हम क्रातंकवादी लोगों के साथ मुकाबला कर सकें। यह हमारा निर्णय था भी हमने कहा था, कम्यनिस्ट बंधग्री से भी हमने कहा था कि ग्राइए, इस ब्रातंकदाद से लड़ने के लिए हम सारे मतभेद भूलाकर, एक साथ मिलकर धातक शदियों से चुनाव के मैदान में टक्कर

लें और देश को एक नगा पंजाब दें। लेकिन मझे दुःख है कि जी समय के कांग्रेस के नेत्त ने हमारी इस बात को स्वीकार नहीं किया और ब्राज हमसे कही जाता है कि हम डबल स्टैंडर्ड रख रहे हैं मैं निवेदन करना चोहता हं कि कल ही हतारे साथी श्री कमल मोरारका जी ने यहां पर कहा कि चभाव स्थमित करने का फालादेश के प्रधान मंत्री का फैलला नहीं था। यह फ∃ला किसने किया? एक उत्तरदायी सांसद जब यह बात कह रहे हैं कि चराब स्थिगित करने का फैनला प्रेबान मंत्री चन्द्रशेखर जी ने नहीं किया था, तो फिर किसने किया ? येचनाव स्थगित क्यों किए जा रहे हैं? इसका एकमस्त्र कारण यह है कि कांग्रेस उन वक्त गलती कर चकी थी । वह चुनाव मे भाग नहीं लेता चाहती थी । स्रापने यह संशोधन दिल लॉकर राष्ट्रक्ति शासन की श्रवधि बढ़ाकर चुनाव में भाग लेने की यह यक्ति सोचो है । मैं कहना चाहता हूं कि चुनाव के दोरान कितने लोगों का खून खराबा हुआ, कितने उस्मींद-बार मरे हैं ब्राखिर इत खून की जिस्मे-दारी किस 'पर है ? क्या यह चूनिव आयोग के ऊपर हैया प्रधान मन्नी पर है *छा* प्रधान मन्नो बदलने की स्थिति के दौरान जीरो अवसर जो श्राण या, नग उसमें ग्रह निर्णय लिया गया ? उसके लिए कौंत जिम्मेदार है ? उस खुन के लिए कौन जिम्मेदार है। जो उम्मीदबार मारे गए उसके लिए कौन जिम्मेदार है ? देश को इसका जबाब चाहिए। सरकीर इसका ज्ञाब दे। ग्राखिर यह हो नहीं सकता है कि ग्रांव च्नाब घोषित होने के बाद रसको स्थमित कर दें, संविधान की जो पवित्र धाराएं हैं यह उनका प्रश्न है फिर भ्राद कांस्टीटयूजन अमेंडमेट लाएं और फिर चनाव में भाग लेते का नाटक किया

श्री हरवे द्वासिह हंतपाल : श्रीमन, भै बताना चाहता हूं कि चुशव से पहले 20 कंडिडेट मारे जा चुके हैं। इसलिए राजीव गांग्री जी ने कहा था कि जब तक हम

जाए, यह श्रावञ्यक नहीं है इसके लिए

नियम होने चाहिए (व्यवधान)

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प्रापर प्रोटेक्शन नहीं दे सकें, हन वहीं पर चुनाव लड़ें। श्रगर चुनाव लड़ा भश तो फिर उपका यहिश्कार करेंगें। यह बात सही साबित हुई:

श्री ः हम लाल शर्माः श्राप द्वाव नहीं चाहते थे, यह तो कहिए (व्यद-धान) ।

और राम दास अग्रवाल: महीद्य, कल ही हमारे माननीय सदस्य श्री जगदीश माधर ने जब यह प्रस्ताव रखा गया था कि चनाव स्थमित हों, यह व्यत उन्होंने कहा था कि कांग्रेस पार्टी ने चनाव लडने का फैसला किया था। वह ऐतिहा-सिक गजती थीं। इतिल प्वह फिर से सारी प्रक्रिण को बदलकर संगोधन लाकर राष्ट्रशति शासनलाकर चनाव में भाग लेना चाहते हैं। भैं कांग्रेश के महानभावों से वृष्ठवा चेहता हूं कि इसको आप सहीने रा दो महीने में करें*गे*, इसकी घोषणा करना चाहते हैं जैता अभी श्रखबारी में क्राण है ? तो फिर एक महीने या दो महीने में पंताब की स्थिति ऐसी हो जाएगी कि कांग्रेय बहां चुनाव लड़ सके । दल फीसला बदल सके । तो ाह केवल एक नाटक है । कांग्रेस ने देख लिया कि यह फसला उसने गलत किया था, लेकिन इस गंजती का नतीजा पंजाब की जनता को भुगतना पड़ रहा है। जो कुछ स्थितियां वहांबन गई हैं उसके लिए भारतीय जनता पार्टी राष्ट्रपति भासन प्रकार व्ह म्रन<u>ु</u>मति लिए किसी नहीं चाटती कि वहां चुनाव के लिए स्राप इसे प्रकार की बलबस्था करें। हमारी सह मांग है कि वहां तुरन्त चुनाव हो। अगर द्धाप जल्दी चुनाव की बेहां बग्यस्था नहीं कर सकते तो राष्ट्रपति शासन हम एक बार बढ़ा चुक हैं क्रौर फिर क्रागे बढ़ाते चले जाएंगे। पंजाद की समस्या वहां पहले थी जसी तरह रहेगी।

इसलिए उपसभाध्यक्ष महोदय, में श्रापसे निवेदन करनाचाहता हूं कि सरकार को श्रपना मंतक्य स्पष्ट व्यक्त करना

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चाहिए । राष्ट्रपति भासन की श्रनमति लेने से पहने यह साफ-साफ कहना चाहिए कि उनकी वहां चुनाव कराने की क्या मंशा है और जो चुनावों को रह किया गया है, उसकी जिम्मेदारी किस पर है ? यही निवेदन करते हुए मैं सारे सांसदों से भ्रपील करना चाहता हूं कि भ्रापकी तरफ लोगों की बड़ी श्राक्षा है, श्रापसे बड़ी अपेक्षा देश को जनता कर रही है कि हम पार्टी के बंधनों से ऊपर उठकर ग्रपने पंजाब को, अपने काश्मीर को, अपने भ्रासाम को बचाएं।

धन्यवाद ।

श्रीमति अमृता प्रीतम (नाम-निर्देशित) : उपसभाध्यक्ष जी, एक वक्त था कि मध्य-प्रदेश के एक-एक घर में यह बात दोहराई जाती थी कि पहली पूरी डाकू की, दूसरी पूरो पुलिस की ग्रौर तीसरी बचे तो खद खा लेंगे। उससे बहुत बड़े लैबल पर श्राज यह हालात पंजाब के हैं। लोग कब तक इस तरह खौफजदा होकर जीते रहेंगे, इसका हमारे श्राजाद मुल्क के इतिहास को जवाब देना होगा। हर बार यह कहा जाता है कि इससे ग्रागे ग्रवधि प्रेजीडेंट रूल की नहीं बढ़ाई जायेगी ग्रौर इस दौरान इन छः महीनों में ऐसे हालात पैदा किये जायेंगे कि राजनीतिक मौसम इतना सा खुशगबार हो जाए कि बहाफी इलेक्शन हो सकें। लेकिन इसके लिए कभी कुछ किया नहीं गया । यह बात नहीं है कि कौन सी पार्टी सत्तां में है यह सारे देश का सवाल है। कोई भी पार्टी हो किसी के सामने कोई लक्ष्मण रेखा नहीं है। उनको मिलकर पंजाब के लोगों की म श्किलता समझनी चाहिए । नहीं तो यह हमारे इतिहास पर एक बहुत बड़ा दाग होगा। हर बार यह कहा जाता है कि छ: महीने में हालात अच्छे होंग लेकिन कभी कुछ नहीं हुआ। उसी तरह से सीमा से ग्राना-जाना, हथिया हो की सप्लाई सब चल रही है। उस तरह से वह लोग पुलिस के भेष में ग्रीर पुलिस उनके भेष में घुमती है । यह पंजाब में हो क्या रहा है। सरकार इस तरफ गौर करे। सभी पार्टियां मिलकर इस ले रेफ गौर करें स्रौर हमारे इतिहास को इस कलंक से बचाया जाए।

श्री सत्य प्रकाश सालवीय : माननीय उपसभाध्यक्ष जी, राज्य मंत्री जी जैकब ने शरू में जो संकल्प प्रस्तृत करते समय भाषण दिया था उसको सूनकर मझे घोर निराशा हुई । मैं यह समझ कर सदन में ग्राया था कि ग्राज सरकार की तरफ से घोषणा होगी । जहां कल सरकार ने चनाव प्रकिया को निरस्त किया है ग्रौर कानन के द्वारा अधिकार लिया है, वहां म्राज मैं इस उम्मीद से आया था कि सरकार की श्रीर मुझे सुनने की मिलेगा कि किस तारीख को पंजाब के चुनाव के नामांकन की प्रक्रिया शुरु होगी और किस तारीख को यहां पर विधान सभा ग्रौर लोक सभा के लिए यतदान होगा । अभी भी समय है और मैं सरकार से यह स्राशा करता हं कि यह आज ही तारीख की घोषणां करेगी । बिना इस संकल्प के भी 11 नवम्बर को चुनाव कराया जा सकता है। क्योंकि 10 नवम्बर तक दहां राष्ट्र-पति शासन की अवधि है ग्रौर ग्राज भी जो जनप्रतिनिधित्व कानुन 1950-51 है उसमें जो प्रावधान है उसके अन्तर्गत लोक सभा या विधान सभा के चुनाव कराने के लिए 32−33 दिन चाहिए । यदि सरकार वास्तव में चनाव कराने की इच्छक है और चाहती है कि पंजाब के लोग राष्ट्र की मुख्य धारा से जुड़ें तो इस संकल्प को सरकार को वापस चाहिए और चुनाव की तारीख ग्राज घोषित करनी चाहिए श्रौर ऐसी तारीख जो 10 नवम्बर से पहले की हो । क्योंकि पिछली जो तीन सरकारें थीं उसमें केवल चन्द्रशेखर की सरकार ऐसी थी जिसके जमाने में चुनाव की तारीख तय हुई ग्रीर दो बार तय हुई। एक बार तय हुई जुन को चुनाव होगा ग्रौर 22 जुन के करीब करीब 24 घंटे पहले चनावे टाल दिये गये। फिर यह घोषणा की गई कि 25 सितम्बर के पहले चुनाव हो जायेंगे। लेकिन यह दुख की विषय है कि सरकार को द्राये लगभग तीन महीने होने जा रहे

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हैं लेकिन पंजाब के चुनाव कराने की तारीख अभी तक घोषित नहीं की गई। मेरा सरकार से अनुरोध है कि पंजाब के लोगों की जो सरकार में भागीदारी होनी चाहिए, विधान सभा में भागीदारी होनी चाहिए वह अधिकार सरकार को उनको देना चाहिए। इस अधिकार को उनसे छीना नहीं जाना चाहिए। पंजाब की समस्या सारे देश की समस्या है। मेरे मित्र हंसपाल ने इस बात का समर्थन किया कि जल्द से जल्द पंजाब में चुनाव होने चाहिए। वह चुनाव बिना इस संकल्य के पारित हए भी हो सकते हैं।

पंजाब की समस्या का केवल एक समाधान है श्रौर वह समाधान है राज-नीतिक समाधान । राजनीतिक समाधानके लिए अभी तक शासन में आने के बाद इस सरकार ने कुछ नहीं किया। सरकार से मेरा अनुरोध है कि पंजाब के संबंध में स्पष्ट नीति घोषित करे स्रौर स्पष्ट नीति घोषित करने के पहले जितने भी राजनीतिक दल हैं केन्द्रीय स्तर पर, राज्य स्तर पर, क्षेत्रीय स्तरपर उन सबको बला कर उनसे सलाह-मशदरा किया जाए । कल इस पर हम लोग ग्रपनी राय दे चुके हैं श्रीर जैसा ग्रापने शुरु में कहा, सैं ज्यादा समय नहीं लूंगा, केवल एक घटना की स्रोर ध्यान स्राक्षित करना चाहुंगा । उसके बारे में विस्तत जानकारी-पत्ने जैकब साहब के पास भेज दुंगा । मेरे मित्र श्री ग्रनन्त राम जायसवाल ने मझे एक समाचार पत्र की कतरन दी है। यह पंजाब ट्बियन की कतरन है जिसमें लिखा है कि 14 सितम्बर को ल धियाना में कोई कोचड़ मार्केट है, वहां पर सरदार ग्रमीत सिंह बावेजा उनकी बहिन जसप्रीत ग्रौर उनके चचेरे भाई कुलजीत सिंह बावेजा को पुलिस इस्पेक्टर जबर्दस्ती पकड़ कर ले गर्ये ग्रीर उन पर यह स्रारोप लगाया गया कि वे भाई बहिन नहीं हैं। याने पर लोगों ने प्रदर्शन किया भीर 10 हजार लोगों ने थाने को जा कर घेर लिया। यह स्पष्ट था कि वे भाई बहिन थे । इस घटना की भ्रोर में इसलिए ध्यान आकिषत करना चाहता हूं कि इस प्रकार से वहां पर पुलिस राज और पुलिस का भ्रातंकवाद चल रहा है । इसको भी रोकने का सरकार को प्रयास करना चाहिए।

मैं फिर इस श्राशा श्रीर विश्वास के साथ अपनी बात खत्म करता हूं कि जब श्रासाम में चुनाव हो सकते[े] थे, पहले आसाम में चुनाव नहीं हो रहे थे, लेकिन चन्द्रशेखर की सरकार ने श्रासाम में चुनाव कराने की घोषणा की । चुनाव हुए ग्रौर चुनाव शांतिपूर्ण हए । चनाव के पहले बड़ा सदेह किया जाता था कि ब्रासाम में च्नावों में हिंसा हो जाएगी। श्रासाम में चुनाव हुए ग्रीर शांतिपूण चुनाव हुए । ब्राज ब्रोसाम में विधान सभा है । श्रासाम में निर्वाचित मंत्री **परिषद है** ब्रौर ब्रासाम से लोक सभा के सदस्य भी हैं । इसलिए मैं पुनः यही **उम्मीट** करूंगा कि बिना इस संकल्प को पारित कराये सरकार को ग्राज हो घोषणा करनी चाहिए कि 10 नवम्बर से पहले सरकार चनावकरनाचाहेगी। मेरा इस पर एक संशोधन भी है। उस पर मैं बाद में बोलंगा ।

SARDAR JAGJIT SINGH AURO-RA (Punjab): Mr. Vice-Chairman, Sir, I rise to oppose the continuation of President's Rule for another six months, from 11th of November 1991 to 11th of May 1992. To begin with... May I carry on?

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Please go ahead. The Chair is supposed to have constantly get the ears.

SHRI P. UPENDRA: At least one year ... (Interruptions) ...

SHRI SHABBIR AHMAD SALARIA (Jammu and Kashmir): The Chair is supposed to have more than two ears. Then alone you can hear.

SARDAR JAGJIT SINGH AURO-RA. Sir, to begin with, there was no reason why the elections were post-

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poned at the eleventh hour. Yesterday, after achieving their aim cancelling the elections already announced, now that the Congress is in a position to take part, I don't understand why they cannot hold the elections before the 11th of Novem-If they were serious. should have paid greater attention to the Punjab problem and by now improved the situation, at least to the extent that it had been improved before the 22nd of June when the election was going to be held. But nothing has been done and by asking for six months' extension now it appears that the Congress is not really sincere about holding elections. If they were sincere, these elections could have certainly been held before the 11th of November, I am glad their view at one time that wanted to-bring an amendment the Representation of the People Act has not been pursued. But I can assure you that till certain steps are taken, the Congress cannot establish its credentials and the Congress cannot win the confidence of the people of Punjab. Their record is black, and the people of Punjab have little confidence in this Congress. If they hope that in another six months the Congress will be in a better position to fight elections. I think, they are living in a fool's paradise,

One thing, I would like to mention, and that is that and the elections be held can situation cannot improve there is a certain amount of introspection done to realise why the trouble started in Punjab in the first instance. If those villagers who were ready to fight shoulder to shoulder with the army in 1965 and 1971, cannot be trusted now, why is it that this situation has arisen? Has the Congress which has been in power most of the time, ever bothered analyse this? Why is this loss of confidence there? Is it that the Congress

has been sincere in upholding the promises that they made, or is it that they have always tried to manipulate the situation and thereby lost the confidence of the people? There no doubt that the situation in the four-and-a_half years last during President's rule has deteriorated to such an extent that in the near future no elections would be possible if you are looking for a so-called atmosphere," "congenial a phrase which is often used. You will have to hold elections while the violence is still prevailing. But, if you want to win over the people's confidence, you have got to tell them what the shape of new Punjab is going to be. While I am talking about this, I would like to mention that overcentralisation in the hands of the Central Government has been responsible for making the States totally powerless, and this has been one of the reasons why Punjabis have always disliked, and then revolted against, the overcentralisation.

The situation not only in India but more so in the rest of the world today gives you a pointer, a very definite pointer that if you want to keep India together, you have to have the States as willing partners not hold them under duress and by oppression.

Till some steps are taken or at least a promise is made that such steps will be taken, it will not be feasible to improve the situation in Punjab. Today it is necessary for the Government—maybe they may not have the overall strength-to be bold. to be determined, to consider giving autonomy to the State.

I would once again repeat that the time has come when the Anandpur Saheb Resolution is looked at as a panacea for solving India's problems rather than calling it as an antinational resolution.

I would also like to mention here that so long as the repressive role of the police, which I would like to call "the police raj," continues in Punjab there is not going to be any improvement, and the things will go from bad to worse. I am not going to repeat incidents that my worthy colleague Hanspal ii. has already mentioned, but there are many other cases of this nature. T wish hon. Member, Mittal Ji, were here today. He is aware of a case where two people had been killed sitting in a Maruti after they had stopped and were telling the police that they were not terrorists, but shopkeepers. Those two people have been killed and no action has been taken about this incident. If you are going to let loose the police in this manner, you are only going to cause greater bitterness, spirit of revenge and alienation. These things are not being handled properly. It is a total misconception to consider that if you take action against the erring policemen, you are going to affect their morale adversely. the only way to keep the morale of the police or any other organised unit is that you must maintain discipline and that discipline can only be maintained if you take action against the erring people. This has not been done for the last so many years in Punjab and it is one of the reasons of discontent.

I would also like to mention that the people of Punjab have their heart in the right place. The people of Punjab want peace. They want to live with dignity. They want to live with self-respect and honour. They cannot be trampled upon. The way the police and this Government is governing and is adopting repressive measures, it is not going to improve the situation. You will find it more and more difficult to hold elections, I was talking to somebody today. He asked how we can hold elections when the various groups of the Akalis have said that they are not going to take part in the

elections. When they wanted to take part in it and they risked their life, you called it off. Now you are producing it as an excuse, the fact is that now they do not have any confidence in you. They have been alienated. Tell them what you are going to do in Punjab. Tell them what your future policies are going to be and then you will be able to win them over. Otherwise you have got yourself in a situation today where you are doing exactly what the militants want you to do. You are doing exactly what our worthy neighbours want you to only i.e. to have no elections. It is through elections that you will be able to find out what the people of Punjab feel about it. If you are frightened that by now you have vourself so unpopular, I can assure you that continuation of President's rule is going to only act against you. The longer it is, the more is the distrust: the longer it is the more is the spirit of revenge. Therefore, it is imp ortant that you even now holding this election before November. Asking for six months' extension to my mind is going to send totally wrong signals. Whatever little confidence they may have in you - perforce States have to have some confidence in the Centre - would be lost. It will only strengthen the militants they would be in a position for longer period to prevent people from taking part in the elections and eventually you may end up with a flasco.

Lastly I would like to say with all the strength at my disposal that Punjab has become a cancerous growth. It is spreading. It has spread to Jammu and Kashmir: it has spread to Assam and it can spread to other States also. If it is not treated sensibly, if it is not looked after properly, you are going to find Bharat Mata, instead of being a strong country, which we all revere and very much like to see breaking up. Your choice is more autonomy to the States and have people. States wanting to be a

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[Sardar Jagjit Singh Aurora] part of Bharat Mata rather than holding them by duress. I would, therefore, like to appeal to this Government not with great confidence cause I have lost that confidence at least hold the elections before the 10th November. This further period of six months' extension which you are asking may be a sort of over-security or may be that in case something goes wrong, you may need a longer period. Otherwise there is no reason why you cannot hold elections before the 10th November, Any further delay would be very injurious to the integrity of the country. Thank you.

VICE-CHAIRMAN THE (PROF. CHANDRESH P. THAKUR): Hon. Members, you are aware that Puniab needs the cooperation from all political parties. The first point is that we will forgo lunch hour. Several Members have asked me whether there is lunch hour. I told them there is no lunch hour and we will continue with the discussion. You need not forgo your personal lunch. We would like to complete it by 2 o'clock. May I request Prof. Bhattacharjee to complete his speech within two or three minutes?

PROF. SOURENDRA BHATTACH-ARJEE (West Bengal): That will do. I am more interested in speaking on the Finance Bill which I consider more important. But by the nature of things it may not be possible. The Government should have considered it more important from the national aspect and from its own aspect. The manner in which the Statutory Resolution has been mounted on us is something extremely unfair. Some fore-thought should have been given to it. This last minute rush and such super imposition could have avoided.

Regarding Punjab there is little to be said because we have discussed it so many times. About this proposed extension in advance, it is known that the Raiva Sabha is capable of extending it because it is the Council of the States. What Gen. Jagjit Singh Aurora has said is that it is the people belong there who are important. Ιf you do not want to give a signal create more misunderstanding, perhaps, not only about the Congress (I) party but regarding the rest India, there should be a clear-cut timetable for holding the elections in Punjab. However, amiably Mr. Jacob may put the Resolution before us, it does not take away the fact that it is not accompanied by any time-frame for holding the elections in Punjab. After all, the Central Government is holding the reins of administration Punjab and it should be able to tell us about the time-frame. It cannot be after the end of the terrorism, end of murder in Punjab. That condition, as everybody knows won't be fulfilled. Therefore, we will have to hold elections even under the existing circumstances. I would request the Minister of State for Home Affairs before pressing this Resolution I mean technically the present Resolution for voting precedes he should clearly state what is the time-frame in which the

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(PROF. VICE-CHAIRMAN THE CHANDRESH P. THAKUR): Thank you, Shri Ambedkar, Shri Prakash Yashwant Ambedkar, Are you ready to speak?

elections in Punjab could be held.

SHRI PRAKASH YASHWANT AM-BEDKAR (Nominated): Yes.

VICE-CHAIRMAN (PROF. THE CHANDRESH P. THAKUR): There is a choice. On the Finance Bill, you can speak about Punjab also. There is no problem. If you want to speak on Punjab, you can speak on the Finance Bill.

SHRI PRAKASH YASHWANT AM-BEDKAR: Sir, the economic situation can be improved at any time. I would like to speak on this Bill.

to Punjab

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Your quota of time is, two to three minutes.

SHRI PRAKASH YASHWANT AMBEDKAR: I will finish it within three minutes.

Mr. Vice-Chairman, Sir, on last Sunday, there was a TV serial on this Punjab issue. In that TV serial, role of police officers was shown. One police officer was shown to be from the Sikh community and another was shown to be a non-Sikh. I think this is the action of the Government the Punjab situation is concerned. In the TV serial they have shown whatever bad was committed, whatever omission was committed, whatever torture or extortion was committed, was committed by the Sikh police_ man On the other hand, what good, what was pious, what was considered dutiful, was shown to be done by the non-Sikh policeman over there. If this is going to be the attitude of the Government in improving Punjab situation, I would say, as said on the Religious Endowments Bill, that we are helping the BJP to come into power. In a situation in which we have developed into communities being divided, somebody is going to reap the harvest and it is the BJP which is going to reap harvest. As far as Punjab is concerned, we have been following a policy of drift. I do not understand when there are so many ethnic identifies existing in this country, why we are bent upon detroying the ethnic identity of a certain people who do not belong to the Hindu religion. take Kashmir. It is a valley which is on fire. You take Punjab. It has been pointed out that it is the Sikh issue.

[The Vice-Chairman (Shri Bhaskar Annaji Masodkar) in the Chair]

In 1980, when a new turn took place the Congress party, to see that non-Congress parties were destroyed, set up Mr. Bhindranwale. And when

he himself grew so hard, when he himself became uncontrollable, whole situation of Punjab went out of control. Have we been able to improve the situation? May I put it in words? Are those who have been following Bhindranwale in a position to come two steps below? Are you in position where you can go two steps ahead? The bare reality is that neither the Government can go two steps ahead, nor the people who have been following Bhindrawale can come two steps ahead so that they can hands. Knowing the situation well, why every time a Bill is brought for extension of President's rule in Punjab? It has been said that the Government is going to improve situation. I would ask the Government whether they are ready to go steps forward, to improve the situation. What are those two steps? If the policies of the Government are shown in the TV serial, I would say, as has been expressed by Mr. Aurora, that the situation going on in Soviet Russia is definitely going to have an effect on the Indian soil. We say that the Russian Revolution had affected our Indian Independence Movement. If that is true, even today, what is going to happen in Russia is going to affect us. As I have been pointing out, we have been led over here by the BJP ideology and we are only defending the BJP ideology. not facing them headlong. This are situation in which the Govis a ernment has to act positively. By "positively" r mean to say that Congress party, which is the ruling party, should act in such a manner that it does not appear to be on the defending side. They are ruling the country. They are leading the country. Today, whatever we are in this House, in that it appears that we have been defending ourselves of the against the onslaught BJP. Every year, in respect of Bills relating to Punjab, the BJP has pleading for holding of elections. As I said earlier, the BJP is going to

to Punjab

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reap the harvest of what we have sown. Before we pass this Bill before the Minister's reply. I would like to know from him whether the Government has fixed any date holding of elections in Punjab. they give an assurance to this House at least in this period, we are going to hold elections in Punjab? the Government does not give any assurance, then I may submit that we will have to ask for voting and division on this Resolution in House so that the people at large could know as to what is going on in this House as far as Punjab is concerned.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):
Now the consensus is that we should put this Resolution to vote at 2.00 P.M. So there are five minutes for Padmanabham Ji, five minutes for Shankr Dayal Singh Ji. I am guillotining Mr. David Ledger.

SHRI DAVID LEDGER (Assam): Kindly give me two minutes.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):
All right. We have discussed Punjab so many times.

SHRI SHANKAR DAYAL SINGH (Bihar): I will take only two minutes.

SHRI MENTAY PADMANABHAM (Andhra Pradesh): It is vexatious also to discuss Punjab every time. Sir, I am rather surprised to see today on the Revised List of Business the resolution seeking to extend the President's rule from November 10th onwards. Yesterday, we discussed the Bill for the cancellation of elections in Punjab. We were given to understand that the Government is thinking i terms of holding elections as early as possible and is seriously thinking in terms of holding elections

process in the State of Punjab. But after seeing this resolution now have come to the conclusion that the Government is not at all thinking to tackle the Punjab problem. My sincere feeling is that the Government is not applying its mind to any of the political problems the country is facing--whether it is the problem of Punjab, whether it is the problem of Kashmir or whether it is the problem of terrorism or extremist in various parts of the country-this Government appears to be non-functional as far as the political problems are concerned. They are dragging their feet. They are not able to bring about any clear-cut policy framework to tackle these problems. This is quite clear from the Government side also. Yesterday, many Members of this House spoke on the Appropriation Bill relating to Punjab and also on the Bill for the cancellation of elections there and all sections of the House, without any party basis-- the Members belonging to the Congress party and the Members belonging to opposition parties-all expressed their view point that the Government should take immediate action to democratic process in Punjab by going in for early elections. After seeing this Resolution. It is quite clear that the Government is not at all prepared to go in for elections in Punjab. They are postponing the elections in Punjab indefinitely. Sir through you, I would like to remind the House that the elections had taken place in Punjab in 1985 and Barnala Government was formed. Within two years that Government was dismissed. Ever since 1987, for the last four years, no elections have been and every Government- I am neither blaming the Congress Government nor the National Front Government nor the subsequent Government, of Chandra Shekhar—all the Governments have been promising that they are going to hold elections early and that they will not bring forward any Bill regarding extension of Presi-

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dent's rule or any constitutional amendment before the House. They have been promising and we have been discussing this matter off and on in this House. But no Government did it. At long last the Chandra Shekhar Government announced the elections, but I do not know what transpired, the Election Commission suddenly came out... (Interruption).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mrs. Chowdhury you should not disturb the speaker when he is on his legs.

SHRIMATI RENUKA CHOWD-HURY (Andhra Pradesh): Sir, I am sorry. I apologise. I sincerely apologise, Sir. I am sorry. I just want to raise it; that is why I have interrupted him.

SHRI MENTAY PADMANABHAM: Anyway, it is our internal problem.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Fadmanabham, when you are on your legs, you must lose the party. You have taken the floor of the House ... (Interruptions) ... No, the rule does not permit it.

SHRI MENTAY PADMANABHAM: Sir, the Election Commission suddealy postponed the date of elections. They promised that the elections would be held by the 25th September. Now the consensus of this House and the consensus of the other House is that this Government should at least go in for the elections which promised and which are already in the process of taking place. But to my great surprise, this Resolution is brought in an attempt to postpone the elections undfinitely and as such I oppose this Resolution Thank you.

SHRI DAVID LEDGER: Mr. Vice Chairman, I rise to oppose this Resolution for reasons which have been

stated by many of my hon, colleagues. Yesterday while participating in the debate on the Bill seeking cancellation of elections in Punjab I said very clearly that the President's rule cannot be the answer to the present problem in Punjab. For four long years the people of Punjab have been deprived of their democratic rights. They have not been able to elect their representatives. They have not been able to have a Government of their own. On the other hand, the common man who has nothing to do with militancy and terrorism has been sandwiched between the militants and the security forces. And may 1 say Sir, that in some cases they are better off facing the terrorists? Sir, I am deeply concerned with plight of the common man. It is very clear that the life of the common man is becoming more miserable with the passing of each day. Nobody can deny that there is large scale of violence in the State that there are indiscriminate killings, and even f that the situation is pretty bad. Sir, Some alarming news has come recently that some factions of Akalis have taken a joint resolution not to participate in the elections, maybe, out of disgust. That is why I that the situation is prety bad. Sir, the continuation of President's rule will only aggravate the situation; that is why I say that it is imperative that the political process be restored. Punjab must have a political ernment and not a bureacratic Government for years on The people should be given the right, the opportunity to elect their own representatives, they should be given the right to elect their representatives to the Parliament where they come and voice their grievances. Before I conclude, I would urge upon the Government to put an end to the present state of uncertainty, to the present state of speculation and advise the Election Commission to fix up a date for holding elections in Punjab prior to the end of November

Statutory Resolution seeking approval of continuance in force

SHRIMATI RENUKA CHOWD-HURY: Sir, I thank you very much for the kindness you have shown to me.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Kindness is extended for two minutes only.

2.00 P.M.

SHRIMATI RENUKA CHOWD-HURY: Sir I don't have for more than two minutes because the same thing has been said by Mr. David Ledger which has gone on First of fall, let us in our conscience examine the honesty of the principle of the continuance of President's rule in Punjab. For one moment we have to sit back and think about it. Every six months we are bringing it about which is tantamount to violation of the very norms of democracy. has been the 6th or 7th time this House takes up this issue this continues. So the principle democracy is lost. We have to change our attitude and honestly do soul-searching and see what we really wanted to do in Punjab. The situation-whether it is in Jammu Kashmir, whether it is in Assam or whether it is about LTTE-is the creation of the present Government. On that there is no dispute. This has been permitted, allowed to take place by the weakness of the Government of a particular political party. So it has to be taken cognizance of and we cannot play with the conscience of the States. Therefore, I feel, that this Government has lost its credibility and their assertions cannot be believed if you examine the text of the Home Minister's assertions why the election was cancelled at the eleventh hour. This comes to focus when we examine the text of it. On the basis of what information they have decided it? They have said that the Election Commission had decided it. What independent

agency has the Election Commission got on whose information they could decide to change the date which they have fixed? Election Commission has fixed the election on 25th September. Based on what? Sir, there is an essential dishonesty in the approach of the Government. We have debates on demands for grants; have discussed the Budget; we have discussed the annulment of elections in Punjab, but not a word about the extension of President's rule mentioned in any of these. We were pretending and it is tantamount to insulting the intelligence Indian Parliamentarians the Indian Parliament that you carry through the exercises of debating on annulment of elections, demand for grants ad the Budget of Punjab and when you come back to square one you say that you want President's rule for another 6 months. Therefore, the statement of the Union Minister is now debatable when one thinks of the dishonesty of approach that has been made towards the the Parliament. As a concluding note, I want to say that you are riding rough-shod over the sentiments essence of democracy and I want to Indians. We are insulting the very know what programme you have to restore democracy in Punjab. When

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श्री शंकर दवाल िह: उपसभाध्यक्ष जी, कल ही पंजाब के बारे में चर्चा हो चुकी है और आज फिर सरकार यह स्टेच्य्चरी रेजोल्यान हमारे सत्मने लाई है। इससे सरकार की नीयत सफ ज हिर होती है कि श्राप दस कदम आगे चल रहे हैं धौर 12 कदम पीछे लॉट रहे हैं। कल भी मैंने कहा था और इस माननीय सदन के अधिकांण सदस्यों ने कहा था, यदि आप कल चुनाव की तिथि की घोषणा कर देते तो कल से लेकर आज तक इस संबंध में बहुत चर्चा की गृज इस नहीं रहती।

plan of action do you propose to take

to conduct a free and fair election

in Punjab? That is all I wish to place

on record. Thank you,

श्री शंकर दयाल सिंह]

महोदय, कल से श्राज तक हम यही चर्चा कर रहे हैं कि पंजाब में लोकप्रिय सरकार की स्थापका होनी चाहिए, पंजाब में संविधान की रक्षा होनी चहिए और पंजाब में जनता होनी चहिए और पंजाब में जनता होनी चहिए, जिस तरह से असम में है या दूसरे प्रांतों में है। सबसे बड़े श्राण्चर्य की बात यह है कि गृहमंत्री ने कल दोनों सदनों में बयानदिया, जिसमें सफ ढंग से कहा कि पंजाब के चुनाव की विधि की घोषणा की जएगी। यह शखबारों में पढ़ने से सफ जाहिर होता है। लेकिन, शभी तक सरकार की धोण से विधि की कोई घोषणा नहीं है।

उपसभाध्यक्ष जी, हमने तीन विषयों पर चर्चा की--पजाब का बजट हमारे सामने आया था, एप्रोप्रिएशन बिल आया था, केन्सलेशान अन्त इलेइशान डेटस का हमारे सामने क्राया था, जिन पर एक साथ चर्चा करते हए हम लोगों ने यही सांग की थी कि चुनाव की घोषणा सरकार कर दे, हम लोगों में से अधियांश लोग इस पर बहस नहीं करना चहते। श्रीर कल जैसे कि इस सदन में चिता ब्यक्त की गई थी कि ऋति विद से अगर पंजाब ग्रसित है तो उसका ग्रसर देश के दूसरे हिस्सों पर भी पड़ता है। कल जो फिगर हमने केवल इस महीने के दिए थे--1 सितम्बर से 17 सितम्बर तक, कि कितनी वहां पर हत्याएं हुई हैं, 303 का फिगर हसने दिया था, आज एक दिन केवल बरेना है, 17 से 18 तारीख हई है, 22 की संख्या उसमें ग्रीर बढ गई है।

श्रीसत्प प्रकाश मालवीय: यह संख्या कल रात तक की है।

श्री शंकर दयाल सिहः तो अगर खून की नदी बहाकर हम कोई निष्धेर्व निकालें तो यह कोई अच्छी बात नहीं है।

इसलिए मैं, यह जो रेज्योलू शन आया है, इसका विरोध करता हूं और विरोध करते हुए सरकार से यह मांग करता हूं कि सदन की मर्यादा, कम से कम सरकार की स्थिरता, संविधान की रक्षा के नाम वर वह आज तिथि की घोषणा करे और of the President's
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साफ तौर से यह जाहिर करे कि फिर इस तरह का कोई रेज्योल् शन इस सदन में नहीं ग्रुएगा ग्रीर जैसा कि कई ग्रन्थ सदस्यों ने वह कि विधि बढ़ती चली ज एगी ग्रीर जनतंत्र का गला हम घोटते चले जाएंगे, वह बात न हो । जैकब सहब, ऋप हमारे साथी हैं, अगर दूसरों की तरफ से इस तरहाक रेज्योल शन स्राता तो ग्राप घनघोर भाषण दे देते । ग्राप उठकार केवल यही बा। दीजिए कि आप चनाव क्ष कर ने जा रहे हैं, नामिनेशन की डेट क्या होगी, विदड़ावल की डेट क्या होनी या अपने इसकी सिफारिश भेज दी है ? यह सब घोषणाएं तो इलेक्शन क्सिश्तर की तरफ से होंगी, लेकिन प्राप बत एंगे कि विस महीने में करेंगे. कब करेंगे ?

इन्हीं प्रब्दों के साथ मैं, जैसा कि मेरे सभी सथियों ने बंहा है, इसका विरोध करता हूं ग्रौर विरोध करते हुए सरकार से कहना चहुता हूं कि अपनी मंगा को वे ब्यवा करें।

श्री रजनी रंजन साहू (बिहार): आपने सारे सवाल उनसे कर दिए, एक ही सवाल क्यों छोड़ा?

श्री शंकर दयाल सिंह: अच्छा कौन जीतेगा? यह अखरीं नहीं है कि चुनाव टालने के बाद आप ही जीत जाएगे। (श्यवधान) जब वहां नगरपालकाओं के चुनाव हो समते हैं और पानितपूर्वक हो समते हैं, तो फिर वहां लोक सभा और विधान सभाग्रों का चुनाव क्यों नहीं हो सकता?

SHRI M. M. JACOB: Hon. Vice-Chairman, Sir, I must thank the Members for giving their forthright views, some supporting the Resolution, some criticising and some opposing...

SHRI SATYA PRAKASH MALA-VIYA: Nobody supported it. Your own party Member, Mr. Hanspal, did not support you.

seeking approval of continuance in force.

HRT M. M. JACOB: I used three "ds: supporting, criticising and eprosing. I do not want to take much time. I will try to be very brief answering the various important points raised by our friends this morning. I quite see the importance of the anxiety expressed by the Members. One of the questions Mr. Sukomal Sen asked was about security of the candidates and the number of candidates. There seems to be different figures quoted by different during the course of their speeches. Three of the Lok Sabha candidates and twenty one of the Vidhan Sabha candidates were killed. Besides these. one Lok Sabha candidate and one Vidhan Sabha candidate died of sickness in the natural course. So this is one of the reasons why we wanted that there should be free and elections. When elections are we have to ensure that the conditions are normal and this kind of killings do not continue to take place, otherwise, we may not find proper candidates coming up for the elections...

SARDAR JAGJIT SINGH AURO-RA: For that you have to wait till the dooms' day.

SHRI M. M. JACOB-Another point made was: Why not have a political dialogue or a political consensus on this? This Government is not at all against a political dialogue. We are prepared to sit with party leaders, individually and collectively. I must say if we are talking of such a thing, the first thing we must do is a meeting of the Consultative Committee of the Home Ministry should be convened immediately. Let us discuss everything in the consultative Committee where all parties are present. Let us discuss it openly. Let this be the only item on the agenda in that particular meeting. Let us see whether we can evolve something out of it. Let us see if there is a way out for us to go. Because the conditions there are not conducive to holding elections,

Art. 356 in relation to Punjab came before you for extension of another

of the President's

Proclamation under

President's rule by months. I would have not come to you I would not have come before the House, had the conditions been safe, for extension of President's rule. That does not mean that after completion of the six months period, we are going to immediately have elections. My coming before you is only an insurance. I did not want to convene another meeting before November 10th. November 10th is the date when President's rule expires in the House normally Punjab and in the 3rd week of meets only November as is customary. We did not want to disturb you meanwhile by convening another meeting for the extension of President's rule. wanted to be doubly sure so as to have free and fair elections there. The extension of President's does not mean that we are not prepared to have elections there. first and foremost we would like to normalise the conditions there, would consult the other parties and then come to a decision...(Interruptions)...

SARDAR JAGJIT SINGH AURO RA: You will not be able to do that ... (Interruptions) ... You will not be able to normalise the situation... (Interruptions) ...

SHRI M. M. JACOB: If you cooperate we can...(Interruptions)...

SARDAR JAGJIT SINGH AURO-RA: My co-operation does not matter ... (Interruptions) ...

SHRI M. M. JACOB: I appreciate what you say. But, I would like assure the House, that we will consult both individually and collective ly and come to a solution.

We came to power about months back, give us some time... (Interruptions) . . .

AN HON MEMBER: Even before you were there...(Interruptions)...

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SHRI M. M. JACOB: The second point that was raised in this House is about the Inter-State Council. I would like to tell the hon Members that there is a Sub-Committee of the Inter-State Council which was formed by the previous Government. The Sub-Committee will be meeting again and they will be looking into it... (Interruptions)...

SHRI MENTAY PADMANABHAM: Are you reviving the Committee?.. (Interruptions)...

SHRI M. M. JACOB: Mr. Hanspal mentioned about the harassment the public by the police and about the fencing. We will make sure that the public is not harassed by the police. My Minister will go there, and I will go there, we will meet people and ensure that proper security is given to the people. We will ensure that police do not misbehave. There are rules and regulations and we will see that proper action taken against them. I assure the House that proper action will be against those policemen who are guilty of misbehaving. About the fencing, I would like to inform House that the total border of Punjab is 554 kms. About 356 kms of the border has already been fenced and in about 382 kms of the border floodlights have been installed. We will sit down, discuss it again and find out what else can be done there. Regarding the other issues, I appreciate the sentiments of the Members of the House. They have all appreciated the need to maintain the integrity and unity of the country. We are all one on this point. Whatever happens in Soviet Union as my friend, Ambedkar said, will have no impact on our country. Our country has a longer and a richer tradition than any other country in the world and this country will survive. I do not have any doubt in my mind. In spile of political differences and difficulties our country will survive and

everyone will agree with me No political party will agree to the disintegration or dismemberment this country. There are terrorists misguided youth who have been motivated by some other consideration. But, I am sure even they will come to the table and talk to us when we open ourselves fairly and well. And this Government is ready for this. This Government does not want to keep a boundary line. This Government is prepared to negotiate even the terrorists if they are agreeable to discuss within the framework the Indian Constitution. We do not want to go back.

Sir, I do not want to take the time of the House. My own assessment of the situation is that we may have to hold elections sometime around February. If not within three or four months' time, sometime around February, we will have to hold elections. And I hope that we will...

SHRI SHANKAR DAYAL SINGH: You announce the date.

SHRI M. M. JACOB: I am not in a position to announce a particular date because it is the Election Commission's duty to announce the date. It is not the Government's duty to announce the exact date.

(Interruptions)

SHRI SHANKAR DAYAL SINGH: Yesterday, the Home Minister has already assured in both the House that today he will announce the date. This is my humble suggestion to you, Sir. (Interruptions)

SHRI M. M. JACOB: The Home Ministry will create the conditions (Interruptions)

SHRI P. UPENDRA: I am on a point of order, Sir.

SHRI M. M. JACOB: The Home Ministry will create the conditions for fair and free elections. The Election Commission will decide when the elections will be held.

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[Shri M. M. Jacob]

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Minister, there is a point of order.

SHRI P. UPENDRA: Sir, yesterday, when the Vice-Chairman, Prof. Thakur, was there in the Chair, he said, and I quote: "Anyway, the sense of the House is that the people of Punjab need a free and fair and, perhaps, early election. I am sure, the Government will take that into consideration." Then, the Minister of Home Affairs responded, "Sir, we propose to announce tomorrow."

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): That is not the date...

SHRI P. UPENDRA. You have to announce today as per the assurance you have given yesterday. (Interruptions)

SHRI V. NARAYANASAMY (Pondicherry): That is for the Election Commission.

SHRI M. M. JACOB: We cannot violate the law of the land.

SHRI V. NARAYANASAMY: The Election Commission has to announce the date. You were in the Government. How can the Minister announce the date of election?

SHRI JAGESH DESAI (Maharashtra): The Election Commission has to announce the date.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let him complete

SHRI P. UPENDRA: Sir, the procedure is that the Government indicates the conveniet date to the Election Commission and the Commission announces finally. That is the procedure. Let the Government announce its readines, to hold the election at a particular time.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): There is hardly any point of order.

SHRI KAMAL MORARKA (Ra). than); An assurance given yesterday has no meaning in 24 hours? I do not know what you are talking about...

SHRI V. NARAYANASAMY: It was not an assurance.

SHRI KAMAL MORARKA: In 24 hours, they cannot honour an assurance given... (Interruptions).

SHRI V. NARAYANASAMY: It was not an assurance...
(Interruptions)

SHRI P. UPENDRA: What is your date that you are going to suggest to the Election Commission? That is not there.

(Interruptions)

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Morarka... (Interruptions). You know the Chair does not represent the Government. (Interruptions) Please. I am disposing of the point of order. There is no point of order, He is explaining it. This is what I said. Yes, Mr. Gurupadaswamy.

SHRI M M. JACOB: Sir, I have only one point to make. Let him make his point after me.

Sir, I have only one point to conclude. A question a pertinent question was asked from that side. So, I am bound to answer that. That is: Have you got a plan, have you got a policy, have you got a plan of action? You have asked that question. So, I am bound to answer that. I have written three points: Restore confidence of people in the Administration's capability to keep the electoral process free of intimidation by ter rorists and their sympathisers. That is number one, and actions there. Number two: Invoke people's support in creating conditions for the safe restoration of democracy in

the State. Number three: Ensure that Punjab does not lag behind in economic development. These are mainly the policy frame. And with this policy frame we are going ahead. And regarding the particular date for the election it is upto the Election Commission to announce the date. But I have already mentioned that threefour months may be there. Anyway around February, we must conduct the elections. We must try for it. That is what I said. (Interruptions)

VICE-CHAIRMAN THE (SHRI BHASKAR ANNAJI MASODKAR): Let us listen to Mr. Gurupadaswamy. What is your point?

SHR! M. S. GURUPADASAWAMY (Uttar Pradesh): My short point is, yesterday we wanted the Government to indicate the date. We asked, the Opposition asked, the Government to indicate the date on which the election can be held, and because at that time we had no assurance we had to walk out. (Interruptions).

I am not being irrelevant. We had to walk out because there was assurance yesterday. (Interruptions).

SHRI KAMAL MORARKA: What is this Will they allow Mr. Gurupadaswamy to speak or not? Is it What is it? What Parliament or a* kind of* is this? (Interruptions) Do they understand what is the parliament procedure? They are reducing it to a* Is it a party meeting? (Interruptions).

THE VICE-CHAIRMAN (SHR1 BHASKAR ANNAJI MASODKAR): Do not get angry.

AN HON. MEMBER: You can walk out. (Interruptions).

AN HON. MEMBER: They are running a minority Government. (Interruptions).

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VICE-CHAIRMAN (SHRI THE BHASKAR ANNAJI MASODKAR): Mr. Morarka, let us not call names to each other.

MURLIDHAR CHANDRA-SHRI KANT BHANDARE (Maharashtra): On a point of order (Interruptions). Is it proper for the hon. Member to say... (Interruptions).

VICE-CHAIRMAN THE (SHRI BHASKAR ANNAJI MASODKAR): That will be looked into. (Interruptions)

SHRI KAMAL MORARKA: You restrain vour Members Somebody said: walk out (Interruptions) we at their mercy? Everybody is here in his own right. He has not come at the mercy of Congress party. (Interruptions).

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Why are you so desperate today? (Interruptions).

VICE-CHAIRMAN BHASKAR ANNAJI MASODKAR): Please complete your point of order. (Interruptions) You don't listen to him.

SHRI M. S. GURUPADASWAMY: I don't want to indulge in the exchanges here. I want tolerance. I appeal to my colleague. Everybody in this House knows the election process. All of us know the election process, the election law. Let us not debate on that. The short point is that our colleagues here in the Opposition. including me want an assurance from the Government whether they are going to hold election within a particular date.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): That has been asked,

SHRI M. S. GURUPADASWAMY: Election Commission has to announce the date. We know that, But the Government is within its rights. can announce, it can indicate.

the *Expunged as ordered bу Chair.

- [Shri M. S. Gurupadaswamy] mind when the election is going to be held.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Whatever possible he has ... (Interruptions).

SHRI M. S. GURUPADASWAMY: If it is not forthcoming, I think we may have to take a decision in the matter.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Yes, Mr. Mathur, what is your point of order?

ं श्री जादीस प्रवाद साथुर : ौं गंली जी के विक्ता⊃ा के बद और िंटन हो गया हुं। उन्होंने जो कंत बंदा िंगी था. . . (व्यवधार)

THE VICE-CHAIRMAN BHASKAR ANNAJI MASODKAR): Would you please keep quiet? Let us finish.

*ं श्री जनवीना प्र*कार सम्बद्ध : मी पर्का ५३ खारता हो। यन्होंने खारा वर्षा ऐसी न अही हो रेक्टिंग किरोमी इंट एहं। बाजि एल हा हा परघोषणा करेंगे। उनका धक्तव्य .सुज़ने के बाद मुझे संदेह हो रहा है कि ब्बह उस वादे से पीछे हट जाएंगे । भैं ंजाननां चन्हंगाः किः नयस्ब*र*ंतक करानेः में ं**न्याः** कठिनाई थी और आगे 6 महीने में ं उनके पा। कीन सी जादू की छड़ी है जिससे जसा उन्होंने कहा है कि सारे हालात नार्मल कर देगे।

महोदय, जो सदेह हैं जो उनके वस्तव्य से प्रदेश होते हैं । उन्होंने कहा कि हम « ग्रा**सम्बन्धि**यों से बन्तः करनेः को तैयार हैं। ठीक बात है। मझे लगता है कि सरकार ्चुनाव कराना नहीं चाहती था फिर ऐसा चुनाव करामुनी जितमें ब्रातकशादियों से देश के हित में कोई न कोई गठजोड़ कर देवी । दूसरो बात यह है कि कांग्रस जिस प्रकार जस्म काश्मीर में सन 52 से चनाव कराजी या रही है वैसे ही प्रातंत-का दिखों लें रहते सरकार (ध्ववधान) 😂 ji 🐒 ili gasali galasali 🕏

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चुनाव करामा चाहती है ? (व्यवसान) इस संदहीं के कारण से मैं कम से कम श्रपने दल को इस नीति के साथ नहीं जोड़ सकता (व्यवधान) श्रसम्भद है। न कोई नित है, न कोई निर्णय है, न सच्चाई है, न कोई ईमानदारा है । केवल एक झुठा बम्धदा करते ह इसलिए । क्रपने देश की क्रोर इसकाबि**रो**ध करत हूं। (व्यववान)

THE VICE:CHAIRMAN (SHi. BHASKAR ANNAJI MASODKAR): Now there is no point of order. (Interruptions). Just listen. Whatever the Minister had said yesterday ... Mr. Upendra, you read it out. He has not said that he will announce the date. He has simply given his assessment. He has not said that (Interruptions).

SHRI JAGDISH PRASAD MA-THUR What is his announcement

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR); Mr. Upendra, you please read it again.

SHRI P. UPENDRA: The Vice-Chairman said the sense of the House is that ... (Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): He did not say. (Interruptions).

SHRI R. K. DHAWAN (Andhra Pradesh) He did not say that he will announce the dates of elections. He only said that he will announce the date when he will consult other parties regarding the elections in Punjab.

SHRI JAGESH DESAI: In that context he said like that. (Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): He did not even say that they are going to announce the date. He said

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that they propose to announce the date and there is a proposal before the Government to decide. (Interruptions).

SHRI S. K. T. RAMACHAND-RAN (Tamil Nadu): Sir, he did not say that...(Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let me take care of the point.

SHRI P. UPENDRA: The Vice-Chairman said "Anyway, the sense of the House is that the people of Punjab need a free and fair and perhaps early election. I am sure the Government will take that into consideration." That is what the Vice-Chairman said. The Home Minister said, "We propose to announce to-morrow". (Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Would you please sit down? (Interruptions). I do not agree. (Interruptions).

SHRI S. K. T. RAMACHAND-RAN: Sir... (Interruptions)

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): He will respond, if he wants.

SHRI M. M. JACOB: I have already responded:

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): There is no assurance by the Home Minister of any date. (Interruptions).

भी शंकर ६ थाल सिंह : हम लोग इसको स्वीकार नहीं करते । (व्यवधान) मंत्रीजी ने कल कहा था । (व्यवधान) हम लोग इस बीज को मानने के लिए तैयार नहीं है । गृह मंत्री ने साफ कहा है ग्रीर शांज के कई अखबारों में भी 23 नवम्बर की तारीख छपी है (व्यवधान)

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): There is an amendment by Shri Malaviya. Are you pressing it?

SHRI SATYA PRAKASH MALA-VIYA: Yes.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): The question is:

"That in the said Resolution for the words 'six months', the words 'forty days' be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): There is one more amendment by Shri Upendra. Are you pressing it?

SHRI P. UPENDRA: Yes, Sir...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): You want to speak also. But you have already spoken.

SHRI P. UPENDRA: There are That 54 days left till November 11. is why I have moved an amendment for extension of President's rule Punjab for three months. If they are serious to hold elections, I don't think there can be any miracle between November 11 and February. According to their own announcement they want to hold the elections in February. My amendment is to extend President's rule till February 10. If they are sincere in holding elections they can hold within period. Why do they want s'x months' time? That is why I press my amendment.

SHRI MENTAY PADMANABHAM; Let the Government react.

SHRI P. UPENDRA: Let the Government react.

SHRI H. HANUMANTHAPPA (Karnataka): No elections; how can the Government react? (Interruptions)

SHRI P. UPENDRA: If they want to hold elections, they should say it; they can do it within three months. (Interruptions)

SHRI M. M. JACOB: I am not accepting this amendment.

of the President's Proclamation under Art, 356 in relation to Punjab

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): The question is:

"That in the said Resolution for the words 'Six months' the words 'three months' be substituted." The motion was negatived.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I shall now put the Statutory Resolution to vote. The question is:

(Interruptions)

SHRI SHANKAR DAYAL SINGH: Government is not serious; we walk out in protest...(Interruptions)

SHRI SATYA PRAKASH MALA-VIYA: We also walk out in protest ...(Interruptions).

SHRIMATI RENUKA CHOWDHU-RY: This is a reflection on their sincerity; they do not want to hold with the in Punjab. We are walking to the protest.

(At this stage, some hon. Members left the Chamber).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I must remind the Treasury Benches that you are the ruling Party in Parliament. You should not say all these things. They are entitled to demonstrate in this way. Walkout, you know, is an established mode of Parliamentary Practice to record dissent. Please don't shout. This does not look well,

I shall now put the Statutory Resolution to vote.

The question is:

"That this House approves the continuance in force of the Proclamation issued by the President on the 11th May, 1987, under article 356 of the Constitution, in relation to the State of Punjab for a further period of six months with effect from the 11th November, 1991."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I now want the sense of the House. As you know...

SARDAR JAGJIT SINGH AURO-RA: I want division.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Your 'No' has been recorded; I think there is no need for a division.

SARDAR JAGJIT SINGH AURO-RA: But I demand a division.

SHRI MADAN BHATIA (Nominated): Sir, there is no question of demanding a division now. You have already announced the result.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I have already announced the decision of the House. Now it cannot be done.

SARDAR JAGJIT SINGH AURO-RA: The whole thing is, you are just ruining this country...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): You have already said that.

SHRI M. M. JACOB: Sir, Chair has already given a ruling; decision of the House has been announced.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): As far as Punjab is concerned, the matter is over.

SHRI N. K. P. SALVE (Maharashtra): Sir, I am coming to the legislative business part. On a point of procedure, may I submit, since we want to finish the entire business today, why not take up item No. 1 and 3 in the Order Paper together, so that the Finance Bill and The Voluntary Deposits (Immunities and Exemptions) Bill, 1991, both could be taken up together, because the subject matter of the two is the same. And that way we save some time...

AN HON. MEMBER: We can pass without a discussion.

SHRI N. K. P. SALVE: If this is to be passed without discussion, then let both of them go without a discussion... (Interruptions). How does it change the situation if the two are clubbed together? What I submit is that both can go together.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): If the House agrees...

SHRI SUKOMAL SEN: With re gard to Finance Bill, his proposal is acceptable because already the speakers from different parties have spoken. But it cannot be accepted in case of Voluntary Deposit Scheme Bill. So, these Members will have to speak again. I would request that these two Bills be taken up separately, as we have been doing.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Because you see the schedule...

SHRI SUKOMAL SEN: Let the Treasury bench reduce the number of speakers and the time will be saved.

THE VICE-CHAIRMAN (SHRI PHASKAR ANNAJI MASODKAR):
You have no objection to the proposal of Mr. Salve?

SHRI SUKOMAL SEN: I opposed it because some speakers have already spoken on the Finance Bill and they should be able to speak again on this Bill.

THE VICE-CHAIRMAN (SHR) BHASKAR ANNAJI MASODKAR). The names of those Members which are already there, they will be allowed to speak on this Bill.

SHRI JAGESH DESAI: At this stage, it can't be done because some Members have already spoken but they have not spoken on this subject So both the Bills should be taken up separately. It should have been decided earlier.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): What does the Finance Minister say?

THE FINANCE MINISTER (SHRI MANMOHAN SINGH): The scheme on the Voluntary Deposits Bill was a part of my Budget Speech. I have no objection to the Finance Bill and the Voluntary Deposits Bill being discussed together.

SHRI M. M. JACOB: Now there is no harm. It is up to the Finance Minister. The only point raised by Shri Sukomal Sen was that if any Member wants to speak, he must be allowed to speak. That is all. I agree to that.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I think the consensus is that we can take both the measures together. I will give time to those who want to speak on this Bill. That is agreeable. Now, the Minister to move the Voluntary Deposits (Immunities and Exemptions) Bill, 1991.

I. THE FINANCE BILL (NO. 2) BILL, 1991—contd.

M. THE VOLUNTARY DEPOSITS (IMMUNITIES AND EXEMPTIONS), BILL, 1991

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI REMESHWAR THAKUR): Sir, I beg to move:

"That the Bill to provide for certain immunities to persons making voluntary deposits with the National Housing Bank and for certain exemptions from direct taxes in relation to such deposits and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

In the Budget Speech for 1991-92, the hon. Finance Minister had announced that the Government would